

Village Industries Commission (Second Amendment) Rules, 1962, published in Notification No. GSR 354 dated the 24th March 1962, under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956. [Placed in Library. See No. LT-3645/62].

ILC CONVENTION AND RECOMMENDATION
 AND ACTION THEREON

Shri Abid Ali I beg to lay on the Table a copy each of the following papers:—

- (i) Text of the Convention and Recommendation adopted by the International Labour Conference at its 45th Session held at Geneva in June, 1961. [Placed in Library. See No. LT-3646/62].
- (ii) Statement showing the action taken or proposed to be taken by the Government on the above Convention and Recommendation. [Placed in Library. See No. LT-3647/62].

REPORT ON ACCIDENT IN UPPER MANDRA
 COLLIERY

The Deputy Minister of Labour and Employment and Planning (Shri L. N. Mishra): I beg to lay on the Table a copy of Report of the Chief Inspector of Mines on the accident in Upper Mandra Colliery on the 8th March 1962. [Placed in Library. See No. LT3648/62.]

12.32 hrs.

ESTIMATES COMMITTEE
 MINUTES

Shri Dasappa (Bangalore): I beg to lay on the Table:—

- (1) A copy each of Minutes of sittings of the Estimates Committee relating to:—
 - (i) 158th, 159th and 160th Reports on the Ministry of Information and Broadcasting.

- (ii) 162nd, 163rd, 164th, 165th and 166th Reports on the Ministry of Commerce and Industry—Office of the Textile Commissioner and;

- (iii) 168th Report on the Ministry of Transport and Communications (Department of Communications and Civil Aviation)—Indi Meteorological Department; and Procedural and Miscellaneous Matters.

(2) A copy each of the Minutes of evidence given before the Sub-Committee of the Estimates Committee on Public Undertakings and Minutes of the sittings of the Estimates Committee relating to:—

- (i) 148th, 154th, 155th, 156th, 157th and 161st Reports on Rubber Board, Coir Board, National Projects Construction Corporation Limited, National Mineral Development Corporation Limited, Nepa Mills Limited and All India Handicrafts Board and Indian Handicrafts Development Corporation Limited.

- (ii) 167th Report on Khadi and Village Industries Commission.

12.33 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule(6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 20th March, 1962 and transmitted to the Rajya Sabha

[Secretary]

for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 24th March, 1962, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Union Duties of Excise (Distribution) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 19th March, 1962, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th March, 1962, agreed without any amend-

ment to the Indian Railways (Amendment) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 13th March, 1962".

- (v) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th March, 1962, agreed without any amendment to the Dock Workers (Regulation of Employment) Amendment Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 13th March, 1962".
- (vi) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th March, 1962, agreed without any amendment to the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 20th March, 1962."
- (vii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th March, 1962, agreed without any amendment to the Estate Duty (Distribution) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 19th March, 1962."